## <u>COURT - I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 375 of 2017 IN DFR NO. 1461 OF 2017

Dated: 6<sup>th</sup> July, 2017

## Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of :

Lanco Amarkantak Power Limited	Ve		Appellant(s)
Haryana Electricity Regulatory Commi	Vs. ssion	& Ors.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Abhishek Bansal Mr. Deepak Khurana	
Counsel for the Respondent(s)	:	Mr. Nishant Ahlawat for R-1	
		Mr. Vishrov Mukherjee Ms. Nishtha Kumar for	
		Mr. M.G.Ramachandra Ms. Poorva Saigal Mr. Shubham Arya for	

#### **ORDER**

# <u>(IA No. 375 of 2017)</u>

(App. for Condonation of delay in filing)

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 04.08.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 21.08.2017 after serving copy on the other side.

List the matter on 23.08.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson